

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 132**  
**(IB)-693(PB)/2019**

**IN THE MATTER OF:**

Mr. Vijender Singh Yadav ..... Applicant/petitioner  
v.  
Rajesh Projects (India) Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: Mr. Nitin Kaushik, Adv.  
For the Respondent(s): -

**ORDER**

Ld. Counsel for the petitioner applies for withdrawal of the petition as the matter is settled.

CP. No. (IB)-693(PB)/2019 stands disposed of.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**